

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 42

**CA No. 244/22 And
CP No. 134/Chd/Pb/2020**

Under Section 241 & 242, CA 2013

In the matter of:-

Kailash Aggarwal

...Petitioner

Vs.

Genex polyfab Ltd. & Ors.

...Respondent

Present:

Mr. Surjeet Bhadu with Mr. Veer Singh, Advocates for the petitioner in main CP and respondent in CA No. 244/22
Mr. Ankush Thakur, Advocate for respondent no 2 in CA No. 244/22 and for respondent in main CP.
Respondent No. 7, 9, 10, 11 and 12 has been given up on 22.08.2022.

CA No. 244/2022

The present application has been filed by respondent no. 2 seeking status qua as per order dated 06.01.2020 passed by Hon'ble High Court. It is sated by learned counsel for the applicant in CA No. 243/2022 that at this stage, he may be permitted to withdraw the present application subject to the final order passed by **Hon'ble High Court in CWP No. 13263 of 2016 titled as Genex Infratech Ltd and Ors. Vs. State of Maharashtra.** keeping in view the statement made by learned counsel for the applicant, CA no. 243/2022 is dismissed as withdrawn.

CP No. 151/Chd/Pb/2019

Let reply be filed by remaining respondents within two weeks with a copy in advance to the counsel opposite. List the matter on 29.03.2023.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**

January 19, 2023

SM
CA No. 244/22
And
CP No. 134/Chd/Pb/2020